

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR  
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ ITA No. 299/JP/2019  
निर्धारण वर्ष / Assessment Year :2010-11

Dharam Prakash Gupta, C/o- Shah Surendra & Associates, Chartered Accountants, 208, Anukampa II, M I Road, Jaipur.	बनाम Vs.	I.T.O., Ward 6(4), Jaipur.
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: AANPG 3873 E		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None  
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary (JCIT)

सुनवाई की तारीख / Date of Hearing : 28/10/2020  
उदघोषणा की तारीख / Date of Pronouncement : 29/10/2020

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

This appeal has been filed by the assessee against the order of the  
Id. CIT(A), Ajmer dated 08/01/2019 for the A.Y. 2010-11

2. The hearing of the appeal was concluded through video conference  
in view of the prevailing situation of Covid-19 Pandemic.

3. None has attended on behalf of the assessee but an application for  
withdrawal of this appeal has been furnished. The contention in the said  
application reads as under:

*"The above captioned appeal is fixed for hearing before your  
goodself on 28/10/2020.*

*In this matter, the Appellant has filed an application under 'VIVAD SE VISWAS SCHEME' to settle the dispute with Department on 28/09/2020.*

*Once the application is filed and Form 3 is issued by the Department, the Appellant will withdraw the appeal. It is prayed that the appeal proceedings be kept in abeyance till them.*

*Inconvenience caused is deeply regretted.*

*Thanking you*

*Yours faithfully*

*(Surendra Shah)  
A/R*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw his appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 29<sup>th</sup> October, 2020.

Sd/-  
(विक्रम सिंह यादव)  
(VIKRAM SINGH YADAV)  
लेखा सदस्य / Accountant Member  
जयपुर / Jaipur  
दिनांक / Dated:- 29/10/2020

Sd/-  
(संदीप गोसाईं)  
(SANDEEP GOSAIN)  
न्यायिक सदस्य / Judicial Member

**\*Ranjan**

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Dharam Prakash Gupta, Jaipur.
2. प्रत्यर्थी / The Respondent- The I.T.O., Ward 6(4), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 299/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar